

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 23
TP (Co. Act.)- 15(PB)/2023
Old CP No. 114/2016

IN THE MATTER OF:

BRR Securities Pvt. Ltd.

.... Petitioner/Applicant

Vs.

May Fair Capital Pvt. Ltd.

.... Respondent

Order u/S. 433(e)/433(f) of the Companies Act, 1956

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Mayank Goel

For the Respondent : None

ORDER

Mr. Mayank Goel, Ld. Counsel for the Petitioner appears through VC and seeks time to upload the affidavit of service on DMS.

At request, list the matter **on 23.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)